

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 84/AT/2017

Subject : Application under Section 63 of Electricity Act, 2003 for adoption of Tariff with respect to the Transmission System being established by Medinipur- Jeerat Transmission Ltd.

Date of hearing : 16.5.2017

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Medinipur- Jeerat Transmission Limited (MJTL)

Respondents : West Bengal State Electricity Distribution Co. Ltd. and Others

Parties present : Shri B. Vamsi, MJTL
Shri Mani Kumar, MJTL
Shri Pankaj Singla, MJTL
Shri Kumar Ritu Raj, PFCCL
Shri N.C. Gupta, PFCCL

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of transmission charges and requested to adopt the transmission charges.

2. After hearing the learned counsel for the petitioner, the Commission observed that Bid Evaluation Committee (BEC) in its minutes of meeting dated 15.2.2017 has not mentioned any comments on the model tariff worked out based on estimated cost communicated by CEA. However, Bid Processing Co-ordinator (BPC) i.e. PFC Consulting Limited (PFCCL) has submitted a model tariff computation showing the model tariff computed as per CERC norms as Rs. 5068.10 million. The Commission further observed that the successful bidder has made bid for Rs. 4986.52 million which is lesser than the model tariff.

3. The Commission directed BPC to submit the following information on affidavit on or before 26.5.2017:

- (a) Comments of BEC on the model tariff worked out as per CERC tariff norms based on the estimated cost communicated by CEA.
- (b) Documentary proof for the estimated cost of the project communicated by CEA.
- (c) Upload the soft copy of the model tariff computation (in Excel format) worked out based on CERC norms with all links and formulas.

4. The Commission directed PGCIL to submit on or before 26.5.2017 the status of upstream and downstream system, to whom it has been awarded and the Scheduled Date of Commissioning.
5. The Commission directed BPC and PGCIL that due date of filing the information should be strictly complied with. No extension shall be granted on that account
6. Subject to the above, the Commission reserved order in the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**